

get the receipt, difficulties may arise in settlement of claims and I see the point. I would like to have this specific case investigated. But this is a peculiar thing. I thought that normally the time is not more than a fortnight or a month. But this is something very abnormal. So, I would request the hon. Member. If he has some particulars, he can pass them on to me.

So far as charges of corruption are concerned there were some charges against an officer of the Corporation. All the charges that were before us, were gone into and it was found that there was no substance in them. But if there is any charge....

SHRI INDRAJIT GUPTA : Who went into those charges ?

SHRI R. K. KHADILKAR : In this case, when a charge is made, unless there is some substance or a *prima facie* case, it is difficult for us to proceed further. Because you make a charge, you just cannot take it up that there is some substance.

So far as Mr. Bhide's observations are concerned... (*Interruptions*).

SHRI INDRAJIT GUPTA : Are you going to go on putting retired officials in the public undertakings ?

SHRI RANGA : Mr. Bhide is a very able man.

SHRI R. K. KHADILKAR : What the hon. Member said was that Mr. Bhide said something in a meeting. That was a meeting of some executives of the public sector undertakings as well as others. There, the executive head is free to express his personal opinion. It is not binding on the LIC. It does not reflect the opinion of the Government. On that point the position is very clear.

SHRI INDRAJIT GUPTA : What is the propriety of it ?

SHRI R. K. KHADILKAR : It is a question of propriety. Sometimes it is left to the persons concerned. But, at the same time, I must say that if the exe-

cutive is prevented from expressing his viewpoint, it would not be desirable in the larger interest. He must be given freedom. He must keep in mind the Government's policy and the general approach and try to understand and express himself. But if he expresses something at variance, he should not be suppressed.

SHRI SURENDRANATH DWIVEDY : Especially when free opinion is in favour of free economy.

SHRI R. K. KHADILKAR : In such a situation I entirely agree that it is expected of the executive heads not only to implement the Government's policies but try to understand as to what are the social objectives and what are the general guidelines as the hon. Members just now said. I hope they will keep this in mind.

19.05 hrs.

ARREST OF MEMBERS

MR. CHAIRMAN : I have to inform the House that the following communications have been received by the Speaker from the Sub-Divisional Magistrate, New Delhi, in regard to the arrest of four members, Shri Janeshwar Misra, Shri J. H. Patel, Shri Arjun Singh Bhadoria and Shri Madhu Limaye :

(1) "I have the honour to inform you that Shri Janeshwar Misra, Member of the Lok Sabha, was arrested u/s 188 IPC today at 3.00 P.M. from Parliament Street for violating the prohibitory orders promulgated under section 144 Cr. P. C. in that area. He was brought to P. S. Parliament Street and was later produced before a Magistrate.

Sd./-

N. K. GARG."

(2) "I have the honour to inform you that Shri J. H. Patel, Member of the Lok Sabha, was arrested u/s 188 IPC today at 3 P.M. from Parliament Street for violating the prohibitory orders promulgated u/s 144

[Mr. Chairman]

Cr. P. C. in that area. He was brought to P. S. Parliament Street and was later produced before a Magistrate.

Sd/-

N. K. GARG."

(3) "I have the honour to inform you that Shri Arjun Singh Bhadoria, Member of the Lok Sabha, was arrested u/s 188 IPC today at 3.45 P.M. in front of the Parliament House by S. D. P. O. Parliament Street for violating the prohibitory orders promulgated u/s 144 Cr. P. C. in that area. He was brought to P. S. Parliament Street and was later produced before a Magistrate.

Sd/-

N. K. GARG."

(4) "I have the honour to inform you that Shri Madhu Limaye, Member of the Lok Sabha, was arrested u/s 188 IPC today at 3.45 P.M. in front of Parliament House by S. D. P. O., Parliament Street, for violating the prohibitory orders promulgated u/s 144 Cr.

P. C. in that area. He was brought to P. S. Parliament Street and was later produced before a Magistrate.

Sd/-

N. K. GARG."

SHRI INDRAJIT GUPTA (Alipore) : Kindly try to secure their release.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Are they released also ?

MR. CHAIRMAN : I do not know the position now. They were produced before a Magistrate.

SHRI INDRAJIT GUPTA : It is very cold weather now.

MR. CHAIRMAN : The House stands adjourned to meet again at 11 A.M. tomorrow.

19.07 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 23, 1969/Pausa 2, 1891 (Saka).

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